

IN THE NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH (COURT NO.I)
NEW DELHI.

14(ND)/2017(Appeal No. 1/2017)

In the matter of:

SAIL ... Appellant
v.
Registrar of Companies ... Respondent

SECTION: Under Section 252(3)

Order delivered on 30.11.2017.

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER(TECHNICAL)


For the Petitioner
For the Respondent

Jaya Tomar, Adv.
ROC is present.

ORDER

Ld. Counsel for the appellant is present. ROC is also present. It is seen from the record that the pleadings in the matter are complete as per order dated 25.10.2017. However, the appellant is required to give notice to the Jurisdictional Income Tax Officer alongwith a copy of the appeal and the annexure contained therein. Further the Id. Counsel for the appellant is directed to hand over a copy of the appeal alongwith annexure to the counsel who is appearing before this Tribunal for the Income tax Department Ms. Lakshmi Gurung and Income Tax Department to respond on or before the next date of hearing, which is fixed on 16th January, 2018.


(DEEPA KRISHAN)
MEMBER(TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

KCS